

Case No. 2097/19
PS RG

08.09.2020

Hearing through VC

Present : Ld. APP for the State.

None for complainant.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Previous order be complied afresh for 09.10.2020.

(Deepak Kumar-I)
MM (West)/THC/Delhi
08.09.2020

Case No. 3615/18
FIR no.183/18
PS RG

08.09.2020

Hearing through VC

Present : Ld. APP for the State.

None for accused.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Be put up for purpose fixed i.e. PE on 30.04.2021.

Previous order be complied afresh for NDOH.

(Deepak Kumar-I)
MM (West)/THC/Delhi
08.09.2020

Case No. 542/17
FIR no.148/15
PS RG

08.09.2020

Hearing through VC

Present : Ld. APP for the State.

None for accused.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Previous order be complied afresh for 18.02.2021.

(Deepak Kumar-I)
MM (West)/THC/Delhi
08.09.2020

Case No. 65504/16
FIR no.370/11
PS RG

08.09.2020

Hearing through VC

Present : Ld. APP for the State.

None for accused.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Be put up for purpose fixed i.e. RPE on 16.12.2020.

Previous order be complied afresh for NDOH.

(Deepak Kumar-I)
MM (West)/THC/Delhi
08.09.2020

Case No. 1180/17
FIR no.724/16
PS RG

08.09.2020

Hearing through VC

Present : Ld. APP for the State.

None for accused.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Be put up for purpose fixed i.e. PE on 10.02.2021.

Previous order be complied afresh for NDOH.

(Deepak Kumar-I)
MM (West)/THC/Delhi
08.09.2020

Case No. 6357/17
FIR no.484/17
PS RG

08.09.2020

Hearing through VC

Present : Ld. APP for the State.

None for accused.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Be put up for purpose fixed i.e. PE on 12.04.2021.

Previous order be complied afresh for NDOH.

(Deepak Kumar-I)
MM (West)/THC/Delhi
08.09.2020

Case No. 70014/16
FIR no.1374/14
PS RG

08.09.2020

Hearing through VC

Present : Ld. APP for the State.

Accused with counsel.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Be put up for purpose fixed i.e. PE on 18.01.2021.

Previous order be complied afresh for NDOH.

(Deepak Kumar-I)
MM (West)/THC/Delhi
08.09.2020

Case No. 2586/20
FIR no.322/19
PS RG

08.09.2020

Hearing through VC

Present : Ld. APP for the State.

Accused is stated to be on police bail but not appearing.

Some clarifications required.

Issue notice to the IO HC Mohan Singh through Naib Court for

07.10.2020.

(Deepak Kumar-I)
MM (West)/THC/Delhi
08.09.2020

Case No. 2589/20
FIR no.692/19
PS RG

08.09.2020

Hearing through VC

Present : Ld. APP for the State.

None for accused.

Heard. Perused. I take cognizance of the offence(s).

Issue summons to the accused for 12.10.2020.

(Deepak Kumar-I)
MM (West)/THC/Delhi
08.09.2020

Case No. 2588/20
FIR no.493/19
PS RG

08.09.2020

Hearing through VC

Present : Ld. APP for the State.

None for accused.

Heard. Perused. I take cognizance of the offence(s).

Issue summons to the accused for 12.10.2020.

(Deepak Kumar-I)
MM (West)/THC/Delhi
08.09.2020

Case No. 2590/20
FIR no.310/19
PS RG

08.09.2020

Hearing through VC

Present : Ld. APP for the State.

None for accused.

Some clarifications required.

Issue notice to the IO for 13.10.2020.

(Deepak Kumar-I)
MM (West)/THC/Delhi
08.09.2020

Case No. 2591/20
FIR no.632/19
PS RG

08.09.2020

Hearing through VC

Present : Ld. APP for the State.

None for accused.

Heard. Perused. I take cognizance of the offence(s).

Issue summons to the accused for 26.10.2020.

(Deepak Kumar-I)
MM (West)/THC/Delhi
08.09.2020

Case No. 2587/20
FIR no.502/19
PS RG

08.09.2020

Hearing through VC

Present : Ld. APP for the State.

None for accused.

Heard. Perused. I take cognizance of the offence(s).

Issue summons to the accused for 08.10.2020.

(Deepak Kumar-I)
MM (West)/THC/Delhi
08.09.2020

Case No. 2596/20
FIR no.699/19
PS RG

08.09.2020

Hearing through VC

Present : Ld. APP for the State.

None for accused.

Heard. Perused. I take cognizance of the offence(s).

Issue summons to the accused for 03.10.2020.

(Deepak Kumar-I)
MM (West)/THC/Delhi
08.09.2020

Case No. 8607/19
FIR no.263/19
PS RG

08.09.2020

Hearing through VC

Present : Ld. APP for the State.

None for accused.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Previous order be complied afresh for 30.04.2021.

(Deepak Kumar-I)
MM (West)/THC/Delhi
08.09.2020

Case No. 2739/17
PS RG

08.09.2020

Hearing through VC

Present : Ld. APP for the State.

None for complainant.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Previous order be complied afresh for 27.10.2020.

(Deepak Kumar-I)
MM (West)/THC/Delhi
08.09.2020

Case No. 2240/19
FIR no.28/19
PS RG

08.09.2020

Hearing through VC

Present : Ld. APP for the State.

Accused is stated to be in JC but not produced.

It is informed by Reader/ Naib Court that UTPs are not being produced on account of COVID-19 outbreak and they are being remanded from jail itself.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Previous order be complied afresh for 16.10.2020.

(Deepak Kumar-I)
MM (West)/THC/Delhi
08.09.2020

Case No. 68206/16
FIR no.812/13
PS RG

08.09.2020

Hearing through VC

Present : Ld. APP for the State.

None for complainant.

This is untrace report.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Previous order be complied afresh for 15.01.2021.

(Deepak Kumar-I)
MM (West)/THC/Delhi
08.09.2020

Case No. 11360/16
PS RG

08.09.2020

Hearing through VC

Present : Ld. APP for the State.

None for complainant.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Be put up for purpose fixed on 17.04.2021.

(Deepak Kumar-I)
MM (West)/THC/Delhi
08.09.2020

Case No. 5807/16
PS RG

08.09.2020

Hearing through VC

Present : Ld. APP for the State.

None for complainant.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Be put up for purpose fixed i.e. pre-charge evidence on 01.12.2020.

(Deepak Kumar-I)
MM (West)/THC/Delhi
08.09.2020

Case No. 2464/16
FIR no.69/16
PS RG

08.09.2020

Hearing through VC

Present : Ld. APP for the State.

None for accused.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Previous order be complied afresh for 27.03.2021.

(Deepak Kumar-I)
MM (West)/THC/Delhi
08.09.2020

Case No. 72215/16
FIR no.1040/14
PS RG

08.09.2020

Hearing through VC

Present : Ld. APP for the State.

None for accused.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Be put up for purpose fixed ie. PE on 24.02.2021.

(Deepak Kumar-I)
MM (West)/THC/Delhi
08.09.2020

Case No. 5205/19
FIR no.678/18
PS RG

08.09.2020

Hearing through VC

Present : Ld. APP for the State.

None for accused.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Be put up for purpose fixed on 13.03.2021.

(Deepak Kumar-I)
MM (West)/THC/Delhi
08.09.2020

Case No. 10070/19
FIR no.461/19
PS RG

08.09.2020

Hearing through VC

Present : Ld. APP for the State.

Accused is stated to be in JC but not produced.

It is informed by Reader/ Naib Court that UTPs are not being produced on account of COVID-19 outbreak and they are being remanded from jail itself.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Previous order be complied afresh for 29.10.2020.

(Deepak Kumar-I)
MM (West)/THC/Delhi
08.09.2020

Case No. 4592/17
FIR no.000922/16
PS RG

08.09.2020

Hearing through VC

Present : Ld. APP for the State.

None for accused persons.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Previous order be complied afresh for 20.04.2021.

(Deepak Kumar-I)
MM (West)/THC/Delhi
08.09.2020

Case No. 62387/16
FIR no.370/10
PS RG

08.09.2020

Hearing through VC

Present : Ld. APP for the State.

None for accused.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

In the interest of justice, accused be summoned for NDOH.

Be put up for appearance of accused/PE on 15.12.2020.

(Deepak Kumar-I)
MM (West)/THC/Delhi
08.09.2020

Case No. 2322/17
FIR no.1919/15
PS RG

08.09.2020

Hearing through VC

Present : Ld. APP for the State.

Sh. Nitin Chadha, counsel for accused.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Be put up for purpose fixed on 18.03.20201.

(Deepak Kumar-I)
MM (West)/THC/Delhi
08.09.2020

Case No. 966/18
PS RG

08.09.2020

Hearing through VC

Present : Ld. APP for the State.

None for complainant.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Be put up for purpose fixed on 21.10.2020.

(Deepak Kumar-I)
MM (West)/THC/Delhi
08.09.2020

Case No. 4197/16
PS RG

08.09.2020

Hearing through VC

Present : Ld. APP for the State.

None for complainant.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Be put up for purpose fixed i.e. PSE on 16.01.2021.

(Deepak Kumar-I)
MM (West)/THC/Delhi
08.09.2020

Case No. 69193/16
FIR no.702/06
PS RG

08.09.2020

Hearing through VC

Present : Ld. APP for the State.

None for accused.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Be put up for purpose fixed i.e. PE on 16.12.2020.

Previous order be complied afresh for NDOH.

(Deepak Kumar-I)
MM (West)/THC/Delhi
08.09.2020

Case No. 3058/20
FIR no.04/20
PS RG

08.09.2020

Hearing through VC

Present : Ld. APP for the State.

Accused is stated to be on police bail but not appearing.

Heard. Perused. I take cognizance of the offence(s).

Issue summons to the accused for 22.10.2020.

(Deepak Kumar-I)
MM (West)/THC/Delhi
08.09.2020

Case No. 1929/20
FIR no.36/20
PS RG

08.09.2020

Hearing through VC

Present : Ld. APP for the State.

Accused is stated to be in JC but not produced.

It is informed by Reader/ Naib Court that UTPs are not being produced on account of COVID-19 outbreak and they are being remanded from jail itself.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Previous order be complied afresh for 12.10.2020.

(Deepak Kumar-I)
MM (West)/THC/Delhi
08.09.2020

Case No. 1928/20
FIR no.10728/19
PS RG

08.09.2020

Hearing through VC

Present : Ld. APP for the State.

Accused is stated to be in JC but not produced.

It is informed by Reader/ Naib Court that UTPs are not being produced on account of COVID-19 outbreak and they are being remanded from jail itself.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Previous order be complied afresh for 09.10.2020.

(Deepak Kumar-I)
MM (West)/THC/Delhi
08.09.2020

Case No. 5624/19
FIR no.627/18
PS RG

08.09.2020

Hearing through VC

Present : Ld. APP for the State.

None for accused.

Statement of the complainant has already been recorded qua settlement.

Signed statement of complainant received. Be taken on record.

Be put up before National Lok Adalat scheduled to be held on 20.09.2020 for further proceedings.

(Deepak Kumar-I)
MM (West)/THC/Delhi
08.09.2020

Case No. 2921/19
PS RG

08.09.2020

Hearing through VC

Present : Complainant with counsel Sh. Gaurav Kumar.

Submissions heard.

Some clarifications required qua the maintainability of the present complaint case.

At request, be put up for aforesaid purpose/ FP on 01.12.2020.

(Deepak Kumar-I)
MM (West)/THC/Delhi
08.09.2020

**Case No. 1557/19
E FIR no.7833/18
PS RG**

08.09.2020

Hearing through VC

Present : Ld. APP for the State.

Accused in person.

It is informed by Reader that despite efforts, complainant could not be contacted.

Matter is at the stage of arguments on the point of charge. However, accused seeks adjournment on the ground that his counsel is not available.

Heard. In view of the submissions and in the interest of justice, matter stands adjourned for today.

At request, be put up for purpose fixed i.e. arguments on the point of charge on 18.03.2021.

(Deepak Kumar-I)
MM (West)/THC/Delhi
08.09.2020

Case No. 6100/17
FIR no. 1228/14
PS RG

08.09.2020

Hearing through VC

Present : Ld. APP for the State.

Accused with counsel Sh. Manoj Kumar.

Counsel for accused seeks adjournment for addressing arguments on the point of charge.

Heard. In view of the submissions and in the interest of justice, one opportunity is given.

Matter stands adjourned for today.

Be put up for purpose fixed i.e. arguments on the point of charge on 18.02.2021.

(Deepak Kumar-I)
MM (West)/THC/Delhi
08.09.2020

Case No. 4060/17
FIR no. 1957/15
PS RG

08.09.2020

Hearing through VC

Present : Ld. APP for the State.

None for accused.

It is informed by Reader that mother of accused was informed. However, she expressed her inability to make the accused join the proceedings on the ground that accused is not equipped to join the proceedings through VC.

Heard. In view of the submissions and in the interest of justice, no adverse order is passed for today.

Matter stands adjourned for today.

Be put up for appearance of accused/ purpose fixed on 25.03.2021.

(Deepak Kumar-I)
MM (West)/THC/Delhi
08.09.2020

Case No. 69411/16
FIR no. 821/14
PS RG

08.09.2020

Hearing through VC

Present : Ld. APP for the State.

This is untrace report.

It is informed by Reader that despite due intimation, none has joined the proceedings through VC.

Heard. In view of the submissions and in the interest of justice, no adverse order is passed for today.

Matter stands adjourned for today.

Be put up for purpose fixed on 25.02.2021.

(Deepak Kumar-I)
MM (West)/THC/Delhi
08.09.2020